

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3730 of 2021

Akhilesh Gope ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Ritesh Kumar, Advocate

For the State : Mr. Saket Kumar, A.P.P.

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Order No. 02

Dated 13<sup>th</sup> April, 2021

Heard the learned counsel appearing for the respective sides.

The petitioner is an accused in connection S.T. No. 57 of 2018 arising out of with Karra P.S. Case No. 30 of 2016 (G.R. No. 146 of 2016), pending before the Court of learned District & Additional Sessions Judge-II, Khunti.

It has been alleged that the petitioner had sprayed bullets on the daughter and husband of the informant which resulted in their deaths.

Although learned counsel for the petitioner submits that the informant has been declared hostile, but considering the nature of allegations levelled against the petitioner, I am not inclined to grant bail to him and the same is hereby rejected.

(RONGON MUKHOPADHYAY,J.)